

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 15.3.95.

CP 50/94
(TA 652/86)

MUMTAZUDDIN KHAN
v/s.

... PETITIONER.

SHRI R.K. GUPTA &
SHRI S.S. BOLA

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Petitioner ... SHRI M.L. PAREEK.
For the Respondents ... SHRI V.S. GURJAR.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Heard. This is a Contempt Petition for dis-obeying the directions of this Tribunal, passed in TA 652/86, on 18.3.93. The learned counsel for the respondents has stated that the directions have been substantially complied with. However, the learned counsel for the applicant/petitioner states that the petitioner has not received the difference due in regard to leave encashment on account of an upward revision of pay. If any difference due on account of leave encashment or any supervisory allowance have not been paid to the applicant/petitioner, it is open to the petitioner to file a fresh OA.

2. We find no dis-obedience of the directions of the Tribunal. This Contempt Petition stands dismissed. Notices are discharged.

(O.P. SHARMA)
MEMBER (A)

Gopalk
(GOPAL KRISHNA)
MEMBER (J)